

(P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 328/95

Date of Order : 20.11.97

BETWEEN :

K.Muralidhar

.. Applicant.

AND

1. Chief Postmaster General,
A.P.Circle, Dak Sadan, Hyderabad.
2. Superintendent, Railway Mail
Services (RMS) "V" Division,
Visakhapatnam.
3. Services (RMS) "Z" Division,
Hyderabad.
4. Head Record Officer, Railway
Mail Service (RMS) "V" Division,
Visakhapatnam.
5. Head Record Officer, RMS "Z"
Division, Hyderabad.
6. V.Satyanarayana
7. T.Parusuram
8. P.Adinarayana
9. N.Ch. Atchuta Rao

.. Respondents.

Counsel for the Applicant

.. Mr.B.S.A.Satyanarayana

Counsel for the Respondents

.. Mr.N.V.Ramana

Mr.K.S.R.Anjaneyulu,
for R.B.

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr.B.S.A.Satyanarayana, learned counsel for the applicant
and Mr.V.Rajeswara Rao for Mr.N.V.Ramana, learned standing
counsel for the respondents.

Jai

2. Learned standing counsel for the respondents submitted that the reply filed in OA.329/95 will hold good in this OA also.

3. This OA is filed praying for a declaration that the action of the respondents in promoting and transferring the ED Officials of RMS "V" Division who are impleaded herein as respondents 6 to 9 as illegal, arbitrary and capricious and as a consequence set aside the impugned promotion order issued by R-3 and 4 vide memo No. HEO/MM. Amtt/95 dated 8.3.95 and for a consequential direction to R-1 to 5 to promote the applicant herein to one of the posts who is due to be promoted legitimately.

4. It is now stated that the "V" Division officials brought from Visakhapatnam ^{ve} ~~been~~ already transferred back to Visakhapatnam. ^{ve} ~~ve~~ But the applicant ~~has~~ not promoted. Hence the learned counsel for the applicant submits that he will withdraw this OA and file a fresh OA for promoting the applicant herein.

5. In view of the above submission the OA is disposed of as withdrawn but liberty is given to the applicant to file a fresh OA if he is not promoted. No costs.

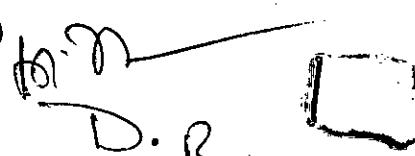

(B.S. JAI PAKAMESHWAR)
Member (Judl.)

20.11.97

Dated : 20th November, 1997

(Dictated in Open Court)


(R. RANGARAJAN)
Member (Admn.)


D. R.

sd

6/102/97

(10)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 20/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 388 /95

Admitted and Interim Directions
Issued.

Allowed

disposed of with withdrawn

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

